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Title: Need to enact a law for providing precedence to Muslim Personal law regarding marriage, divorce and inheritance.

SHRI ABDUL RAHMAN (VELLORE): As per Muslim Personal Law, the age of marriage is the age of attaining puberty. Puberty is normally attained between the age of 12 and 15. As such, the age of marriage for Muslims is around 15. However, the general law requires that the marriage be solemnized only after attaining the age of 18. There are conflicting judgements of various High Courts on the subject. Some have favoured the marriage of Muslims as per their personal law whereas others want it after the age 18 only. However, the fact remains that in the cases of marriage, divorce and inheritance Muslim Personal Law is sacrosanct for muslims and these have to be practised as per their personal law . The Muslims who want to solemnise marriage of their wards in various parts of the country are being harassed, blackmailed and tortured in the name of law that stipulates the marriageable age is 18 years. Muslims are facing a lot of difficulties. It is, therefore, imperative that the provisions of Muslim Law regarding marriage, divorce and inheritance are given precedence over other laws for which a special law needs to be passed on urgent basis. I request the Government to do the needful at the earliest.